SHRI P. K. DEO: 1 am speaking about the Governor.

श्री इसहाक सन्मली: मैं यह बात इस लिए कह रहा हूं कि कटक के चुनाव में मीर इसके बाद पापुनर गवर्नमेंट को गिराना इन्ही एक्स-महाराजा और बिजू पटनायक जैसे लेगों जो सबसे बड़े पीलिटीकल ब्लैकमेंलर थे, का काम था। इन्हीं लोगों ने परचज करके वहां की गवर्नमेंट को गिपाया है। मैं मालूम करना चाहता हूं कि मगर ऐसे लोग इस तरह का इन्जाम सगाएंगे तो क्या ग्राप उनको एक्स-प्लेनेशन का मौका देंगे।

MR. CHAIRMAN: Government will duly reply to these points. Mr. Deo, I would request you to confine yourself to larger issues of principles alone. I am afraid, you must conclude immediately. You are now encroaching on the time of others. You may continue tomorrow, if you like.

SHRI P. K. DEO: Yes, I will confinue tomorow, Sir.

17.33 hrs.

HALF-AN-HOUR DISCUSSION

C.O.B. LICENCES TO DRUG MANUFAC-TURING FIRMS

MR. CHAIRMAN: The House will now take up half-an-hour discussion re: C.O.B. Licences to Drug manufacturing firms. Mr. Bosu. I need not tell you how to devote the time, because you know the procedure. I want only to just point out that four more participants are there after you and then, the Minister has to reply....

SHRI JYOTIRMOY BOSU (Diamond Harbour): You mean, 4 more to put questions....

MR. CMAIRMAN: Yes.

SHRI JYOTIRMOY BOSU: I would ries, deaths. starvation, illness and Chairman, that this is a subject which

is of very vital concern to the country and if I take a little more time I beg of you to bear with me.

Sir, the Indian Drug industry is an index of foreign domination throu so-called technology and because the chatic Government policies there are multi-national, big business houses which dominate this vital industry, which is an industry which is vital for the country, not only to supply the life-saving medicines, but also the health-saving medicines which are necesasry to keep the people in a healthy working condition. But, although this is so vital for the common man, for the people of the country as a whole, they have converted it into a quick money-making affair. People are suffering from malnutrition. Even pure drinking water is not available. Our resources are being exploited in the interest of foreign monopolists than anybody else. There very few Indian firms, and out 25,00 units, only a handful of foreigners dominate the whole range of husiness and the three public sector units. 40 foreign firms alone control 30 per cent of the total business the country as a whole. Government is being pressurised to make a show of adoption of certain steps.

Take for example, the Drug Price Control Order. But was there any real decline in the profits of these big drug tycoons? If you ask me. 'No' is the answer.

The real remittances are much more. I shall read out some of the profits. In the case of Alkalis and Chemicals Corporation of India, the subscribed capital was Rs. 465 lakhs, the turnover in 1969 was Rs. 1525 lakhs, in 1970 it was Rs. 2243 lakhs and in 1971 it was Rs. 2579 lakhs, and the net profits in 1969-70 were Rs. 88.66 lakhs. Mr. Chairman, Sir, you understand accounts very well. In 1970-71, in one year's time, the profits went up to Rs. 237.84 lakhs, all on human miseries, deaths, starvation, illness disease.

[Shr: Jyotirmoy Bosu]

Then, take the case of the Anglo-French Drug Co. The paid-up capital was Rs 010 lakhs The turnover in 1969 was Rs 143.29 lakhs, in 1976 it was Rs 171 93 lakhs, and the profits in 1988-69 were Rs 23 33 lakhs, in 1968-70 they were Rs 29 78 lakhs and in 1979-71, they jumped further to Rs 33 53 lakhs, all with a paid-up capital of Rs 19,000 only

A similar thing is true of Bayers, Beechams, Boots, Johnson & Johnson. Pfizers, Recket and Colemans, Sandoz Giaxo, Rocho and so many others I do not want to take the time of the House by quoting all these figures I would only point out that the equity capital bears no relation to the profit the turnover bears no relation to the profit, and it is jumping up every year They are talking of socialism and they are talking about control of monopoly and they are talking about safeguarding the consumer interests but the consumer here is an ailing dying man

SHRI K. S. CHAVDA (Patna) They are not Indian monopolists but they are foreigners

SHRI JYOTIRMOY BOSU I am talking about foreigners at the present moment. Their interests have been safeguarded. If the hon Minister wants more details, he can easily refer to unstarred question No. 1191 of mine answered on 27th February, 1973. He will get all the details there.

Let me take the case of one company, namely Pfizers From 1959, the amounts remitted by this company towards dividend were as follows In 1959, it was Rs 588 lakhs, in 1960, it was Rs. 8 19 lakhs, an increase of 50 per cent, in 1961, it was Rs 28,43,750, a rise of 550 per cent in 1962, it was Rs 41 86 lakhs, a rise of 750 per cent, in 1969 it went up to Rs 60,40,170 an increase of 1100 per cent and in 1976, if went up to Rs 63,12,975, an increase of 1200 per cent, and in 1971, an increase of 1300 per cent from the base year This total sent out as pro

fit is Rs. 4,82,87,637; within a very short span of time, this amount has been sent out

They exercise great influence in drug supply, on the medical profession and on Government The reply to my question No 4886 on COB licences to foreign companies was absolutely vague It was a violation of the very purpose of the licensing

The type of companies that got the COB licences establishes their power, their money power, influence and political lobbying at the right place For example, for the Glaxos, Sandoz, CIBA, Pfizers, Merck, Sharp and Dohme and others, scores of COB licences were granted Glaxos alone get 100 COB licences They pushed back with Government's help Indian firms out of existence most of whom were making a bare living out of it

I have got a memorandum, and I have made an extract from it, and I shall just read it out

"COB licence does not mean licences issued to units carrying on manufacturing activities before the Industries (Development and Regulation) Act, 1951 came into force, as stated by the hon Minister COB licences were issued in 1970

There are persistent reports that many irregularities have been committed in the issue of COB licences Briefly, some of the irregularities (1) that certain (about 400) are permission letters were issued which have no legal backing, (2) that these permission letters have been taken into account while issuing This is highly irregular (3) that some firms such as Hoechst and May and Baker etc. did not apply for conversion of permission letters into COB licences within the prescribed tımelimit These firms are producing bulk drugs and formulations based on permission letters and even indulging in unauthorised production with impunity. All the same, applications for conversion of 361

permission letters into COB licences are being entertained even after the prescribed timelimit.

I would like to know whether it is a fact that the DGHS has pointed that COB licences include certain formulations and drugs which have not been produced at all particularly by two foreign firms. Sandoz and Roche, and if so, whether Government would refer all COB cases to a committee parliamentary thorough probe and investigation.

- (4) COB licences have been issued for certain formulations and drugs which were not produced, much less marketed. Can you imagine that, Mr. Chairman? A few instances are Sandoz; items Intestoas follows: pan. Torecan and Sentivin: 105 formulations and still further COB licences. Roche-Diazeham and so many others.
- (5) Some of the foreign firms are producing formulations much in excess of the capacity allowed to them under COB licences.
- (6) The sale value of production of items covered by COB licences is reported to be of the order of about Rs. 85 crores today, that is 30 per cent of the total production of drugs. The time-barred applications foreign firms, particularly for formulations, are going to count for Rs. 300 crores in the years to come, that means 50 per cent of the Fifth Five Year Plan target for the industry.

I would like to know whether any norms and guidelines have been laid down for assessing the effective steps taken by the foreign firms to produce formulations etc. which they have not produced before the issue of COB licences. Normally the criteria for assessing effective steps should be is it a fact or not?-

(a) whether any actual user import licences for raw materials were obtained; (b) whether any returns

of actual production or the state of readiness to go into production was reported to the authorities; whether any endorsement on import licences to import additional raw materials required for producing new items was secured.

Drug Firms (H.A.H.)

In short, COB licences have been issued without proper care and consideration. Consideration, of course, is there, but it is a different consideration. I do not want to go into that, the political aspect of it; I want to deal now only with the economic aspect of it. Some of the firms, perticularly foreign-dominated have been given undue advantage.

- (7) While issuing COB licences, the usual conditions such as exports and dilution of foreign equity were not imposed in the case of foreign firms. I want to ask the hon. Minister why that is so. Under the law, the Government are fully competent to impose such conditions. This has given unfair advantage to foreign firms over our own sons of the soil, namely, Indian firms.
- (8) Considering the number of irregularities committed in the issue of COB licences and the far reaching effects, all COB licences should reopened, preferably by the Drugs Controller and it should be done under the supervision of an all-party parliamentary committee and the irregularities should be rectified, everything should be unearthed and the people told of what they have been doing. Drastic action should be taken under the law against those who are guilty.

It is also suggested that in view of this tremendous scandal about the issue of COB licences, the matter be referred to an independent parliamentary body, as I have just mentioned, for a thorough probe and inquiry.

The production of these is around Rs. 300 crores, as I have just mentioned. What is the capital? Rs. 250 [Shri Jyotirmoy Bosu]

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crores. The lowest drug productioncapital ratio. Elsewhere the ratio is 20 to 50. In India, it is 1 to 21. They have higher profits.

Then there is the price control order. Although they talk about 15 per cent, they never touch anything below 20 per cent. As for foreign sale figures, it is 300 to 400 per cent of their equity capital, and the profits are m actual fact 60 to 80 per cent of the equity They transfer their profit to other unessential commodities. The Government have permitted the production of chewing medicated lozenges, talcum gum. powder, tooth paste and tooth brushes on excessive profits. The Government had been shutting eyes to these things.

I talked about the Anglo-French company with an equity capital of Rs. 10,000 and the annual turnover is Rs. 200 lakhs. The parent firm is involved in fraud. In United Kingdom, which is a capitalist country, the Monopolist Commission there has castigated and they have directed this firm to pay excess profit over a period of six years amounting to 24 million pounds. A refund of 24 million pounds, Mr. Minister. But what happens to this country? God knows what will happen.

There is the sale of two types of tranquilisers where the prices are highly inflated. These are imported to the United Kingdom and are sold at abnormally high price, and made profit of, from the parent unit.

Then there is librium which is imported into India at Rs. 5,500 per kilogram. To other countries, it is has been sent at Rs. 312 per kilo. It is Rs. 312 for other countries, and the poorest man in the world, an Indian, has to pay Rs. 5,500 per kilo. To Columbia, another Americandominated country, it is 1,250 dollars a kilo. The retail price is 20 dollars a kilo. Can you imagine that? The

foreign firms import the basic drug here at a very high price. There is no Government pressure to reduce it. and the new trick is to import intermediates and penultimate chemicals through intermediaries, at 400 per cent of the final drug itself. and the Government has misled us in this regard. The pretext is, more and more drug manufacturing. All fake stories have been given and then there is over-invoicing without any restriction or check of the final product of these chemicals which have been pushed up in price and we were fleeced. For example, there is chloramphenical; its world price is Rs. 100 a kilogram. But here, the wholesale price is Rs 400 per kilogram. This shows the class character

AN HON MEMBER Rs. 600.

SHRI JYOTIRMOY BOSU: Yes; R. 600 But why? Because of the class character of the Government. They do not want to disturb those people and they want the foreign monopolists to come and plunder and exploit the ailing, poor, starving Indian who is suffering from malnutrition and whose per capita income is 73 dollars, the lowest in the world.

The foreign firms are being more favoured 15 foreign subsidiaries prepare formulations earning high profits. There are foreign trading units in operation We want to know why you have not stopped them They do not produce any basic materials Those who helped the people are on the verge of collapse and those who want to stand on their own legs went out of existence. Fake figures Many enterprising produced. Indians are thrown out. The production of foreign companies is much in excess.

About the COB licences, I have given you the figures. We want an explanation. The reason is, low capital/production and low production ratio. The machinery imports are underinvoiced; they bring more

machinery for the same money than they show in the books of account. It is a very strange thing. Usually, for the same type, when you buy a thing you do over-invoicing but for this industry, one of the main industries under invoicing is done for the import of machinery so that you can produce far in excess of your licensed capacity. The installed capacity higher than the licensed capacity. The Government is hand in glove with these criminals. Otherwise, this could never have taken place. They give excessive facilities-

MR. CHAIRMAN: The hon. Member's time is up. Please complete.

SHRI JYOTIRMOY BOSU: Sir, I am under your command. I bow to you. I will sit down.

Ten tonnes of analgin was imported by the STC by air. Why is that so? We in India have to pay for it. are power groups; they purchase retired Indian Civil Service officers. We have so many of them. Glaxos have been able to buy over Mr. Boothalingam. Sandoz, Mr. N. R. Pillai and then Mr. Ranganathan, former Audi-Indians, you can so General. easily purchase them; there is always a price for a person in Delhi. I do not know when this will end, buying over Secretriaries, Ministers, politicians, lobbying the corridors, white man's Indian slaves. Sandoz is basically a multi-national firm employing 1400 people with sales of Rs. 10 crores, 700 per cent of the share capital. Can you imagine, vou know, Mr. Chairman, capitalisation so well. Is it done in any other industry, this plunder and loot. The average remuneration of an employee is Rs. 1,000 but very few get Rs. 5,000 or Rs. 10,000 plus perquisites Rs. 30,000. But more than 50 per cent of this is kept for the five per cent at the top, ex-government servants, politicians, their relations, sons-in-law, henchmen, etc. In reply to a question it was stated that a firm worth Rs. 150 lakhs sends Rs. 30-40 lakhs in dividend, royalty, technical know-

how, God-knows so many other things. Of course as long as Messrs. Subramaniam and Borooah smile at them. who can stop them from plundering the poor Indians by these remittances by inflating the price of basic drugs. This is one of the greatest of disgraces of the country where the man is the poorest in the world. where man starves, where the per capita income is the lowest in the world, because of the Government's alliance and conspiracy with foreign monopolies, tycoons and octopuses, the ailing man, the dying man is sucked and exploited and finally is made to go to the grave.

MR. CHAIRMAN: Shri Chavda. please come direct to questions.... (Interruptions)

SHRI K. S. CHAVDA: I shall come directly to the question provided you assure me that the Minister would reply straightaway to my question.

My first question is this. When our Indian monopolists exceed their capacity even by 10 per cent they are taken to task. I should like to know from the hon. Minister why action has not been taken against foreign monopolists. foreign manufacturing companies when they exceeded their capacity by more than 300-400 per cent? On the contrary they have been regularised. I want to know the reasons.

My second question is whether it is a fact that the D.G.H.S. have pointed out that COB licences include certain formulations and drugs which have not been produced at all particularly by Glaxo-105 formulations, by Sandoz-Intestopan, Torecan and Sentevini and by Roche-Chlodriaze-poscide, Diazepam and other formulations?

If so, whether Government would refer all COB cases to the Cabinet Secretariat for investigation?

The total production annually of drugs and pharmaceuticals in the country is about Rs. 300 crores. But out of this, the production of Rs. 85 crores is covered by COB licences. I

[Shri K. S Chavda]

would like to know whether any guidelines have been laid down for assessing the effective steps taken by the foreign firms to produce formulations etc. which they have not produced before the issue of COB licences By effective steps I mean, (1) obtaining actual user import licences for raw material. (2) reporting to the authorities concerned returns of actual production, and (3) endorsement on import licences to import additional raw material required for producing new items

की रामाधारा शास्त्री (पटना) कुल मिला कर पब्रह कम्पनियों को सी० घो० बी० लाइसेंस दिए गए हैं घोर उन में से ज्यादातर कम्पनिया विदेशी हैं। विदेशी कम्पनियों की लूट की कहानी घापने सुन ही ली है। उसी लूट को दियाग से रखते हुए मैं सवाल कर रहा हं।

क्या यह सब है कि विदेशी दवा कम्पनियों जिन मूल वस्तुओं से यानी वैसिक स्ट्रेंबर से दबाए तैयार करती हैं उन्हीं से झाई • डी • पी० एल • जो सरकार की कम्पनी है वह भी दवाए तैयार करती हैं यदि हां तो क्या यह भी सब है कि सरकारी कारबाने में बनी दवाओं से विदेशी कम्पनियों से बनी दवाए महंगी होती हैं यदि हा, तो इस लूट को रोकने के लिए सरकार ने कीन सी कार्रवाई की है?

बहा तक इस सोगों की बानकारी है धाई • बी • पी • एस में बनी दवाए हिन्दुस्तान के सरकारी धन्यतासों में भी नहीं खरीदी जाती हैं। यदि यह सच है तो इसका क्या कारण है ? वे यहां की बनी हुई बवाए खरीदे इसके लिए धायने कीन सी कार्रवाई की है।

18.00 hrs.

न्या यह सब है कि विवेती बना कम्यनियों बहुत जिलाबट --एडल्ट्रेगन-करती हैं, जिस की वर्षा रॉज प्रकारों में हो रही है ? क्या तरकार वे इस बात की जाय की है कि उस मिलाबट की मात्रा कितनी है और उस को रोक्षवे के लिए सरकार ने कीन वी कार्यवाही की है- क्या किसी कम्पनी के खिलाफ कोई मुकदमा चवाया गया है घीर क्या किसी विवेती कम्पनी के मालिक को समादी गई है?

क्या संरकार विदेशी दवा कम्पनियों की लूट तथा विलावट की समाज विरोधी कर्य-वाही को देखते हुए — सरकार एल्टी सोशल एलिमेंट्स के नाम पर बहुतों को पकड़नी है, लेकिन मब से बड़े एल्टी सोशल लोग ये हैं— उन के लाइसिंस को कीण्न रह कर के उन का राष्ट्रीयकरण करेगी? इस मे कौन सी कठिनाई है?

विदेशी दवा कम्पनियां हर माल करोडो रुपये भुनाफे के देश से बहार भेज रही हैं। मैं यह जाना चाहना हूं कि पछिले नीन मालों ने कितनी मुनाफे की राणि देश से बाहर भेजी गई है और क्या सरकार उस पर राक नहीं लगा मकती है? धाप ने अखबारों से देखा होगा कि ग्लैक्सों कम्पनी के एम्पालाईज को इन सब कार्यवाहियों के खिलाफ और अपनी मामों को लेकर महीनों से धान्दोलन करना थड रहा है।

धाई० डी॰ पी॰ एल॰ की दनाधों को ज्यादा से ज्यादा पापुलराइज करने धीर देवने के लिए सरकार ने कौन भी स्कीम बनाई है? यह मेरे सब सवालों का दिल है — यह सवाल नव से महत्वपूर्ण हैं। क्वी महोदय इस बारे में जरूर बनायें।

श्री मूल बन्द डावा (पाली) सभापति महोदय, मैं वह जानना चाहना हू कि क्या यह प्रक्रन धाने के बाद मंत्री महोदय ने इन सी० घो० की० भाइसेकिज के बादे में आंख कर सी है धौर क्या किसी घांधकारी को दोवी या फट्ट वाया है। इस सम्बन्ध में यो कामैबाही की गई है, क्या बह उस से सबुष्ट हैं या नहीं? क्या वह उन प्रश्लिकारियों के खिलाफ कामैबाही करेंथे, जिन्होंने जान बूझ कर विदेशी कम्पनियों से मिल कर धकने साथ के सिए देश को मुक्तान पहुंचाया है? क्या मंत्री महोदय ने इस बात

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SHRI K. S. CHAVDA: The Government knows and does not take any action. That is the main point.

गमे, वे ठीक इस्यू किये गमे या गलत इस्यू किये गमे ? क्या ध्रम इस बारे में एनक्वायरी की जायगी या नहीं ? क्या मन्नी महोदय इस मामले की जाव

की जीच की है कि जो लाइसेंस एस्य किये

क्या मत्री महोदय इस मामले की जान करने के लिए पालियामेट के मेम्बरां की कोई कमेटी बिठायेंगे, जिस में सब पाटिया के सदस्य हो ?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI D. K. BOROOAH): Mr. Chairman, Sir, the question at issue during this evening's discussion was about my reply to Unstarred Question No 4880 by Mr. K. S. Chavda. Mr. Jyotirmoy Bosu's contention is that my reply is unconvincing. What I had said was:

"As C.O.B. licences have been issued to regularise the capacities which were deemed to have been established, the question of expansion by such firms to the detriment of any other Indian party does not arise."

As you know, this is a very wide subject and it has a very long history also. Therefore, in reply to a Question, my reply could not The that I had reply adequate. given, m a nutshell, clearly indicates what the C.O.B. stands for. So far as Mr. Bosu's speech is concerned, so far as the references to foreign companies, their profits and remittances, etc., are concerned, all these are very important subjects. I am certainly grateful to him for giving a lot of information But this is a problem which has to be looked into in further details

SHRI K S. CHAVDA: Are we to understand that the Government has no information?

SHRI D K BOROOAH When I say, I am grateful to the hon, Member for enlightening me, I do not admit that I am ignorant. I am one of those persons who continues to learn

SHRI D. K. BOROOAH: When I come to this House, I do not come to teach people. I come to learn. I have that much of humility left in me So. I am grateful not only to Mr. Bosu but also to Mr. Chavda, not only for today's intervention but earlier also, I discussed this matter with hum and I got a lot of information from him

So far as those informations are concerned, we are looking into that and, I am sure, we will come to some conclusions. But today's question is, whether the C.O.B. licences were issued in accordance with the procedure laid down by the Government of India and whether they were in conformity with the rules. What is a C.O.B. licence? It is a "Carry-On Business" licence. (Interruptions) These C.O.B. licences were issued in respect of various items.

Industries (Develop-In 1951, the ment and Regulation) Act was passed when registration and licensing system was introduced in this coun-In 1966 what was done? By a notification dated the 29th November, 1966, the industrial undertakings, both in engineering and non-engineering fields, were given the freedom to diversify their production by manufacture of new articles or expansion of the existing production to the additional value of 25 per cent. In other words, if they were producing goods worth Rs. 1 lakh, they were allowed to produce goods worth Rs. 1,25,000

SHRI JYOTIRMOY BOSU: How generous.

SHRI D. K. BOROOAH: It was done in 1966. I cannot take credit for this generosity. (Interruption) So far as this item is concerned, if he is pleased to call it 'generous', I am sorry I cannot accept that compliment

[Shri D K. Borooah]

because I was not responsible for this generosity.

SHRI JYOTIRMOY BOSU: On a point of order. He cannot disown his responsibility. Office is a continuous process. He is constantly saying, 'I did not do anything'

MR. CHAIRMAN: He did not say that. There is no point of order.

SHRI D. K. BOROOAH: Jyotirmoy Bosu said that it was 'very generous'. I only say that I cannot take the credit for that generosity.

Then in 1970 this diversification was modified. Those who belonged to foreign companies and those who belonged to larger industrial houses -whose total plant and machinery exceeded the prescribed limit—were not allowed to undertake continued production of this, but it was provided that those who had already gone into production and also those who had taken effective steps for production would be allowed to have a C.O.B. licence....

MR. CHAIRMAN: In all the spheres?

SHRI D. K. BOROOAH: Those items which they were producing. In 1966 they were entitled to expand to the extent of 25 per cent. Now they were not allowed to expand, but what they were allowed was to continue under C.O.B. licence.

Now this is a matter of carry-onbusiness licence. Carry-on-business licence is recommended by the Ministry of Petroleum and Chemicals. It passes through the DGTD. It passes through the Director of Health Services. Then it goes to the Licensing Committee

SHRI JYOTIRMOY BOSU: passes through Shri Uma Shankar Dikshit, the Treasurer of the Congress Party.

SHRI D. K. BOROOAH: This is finalised by the Licensing Committee. Earlier, so far as the Indian companies were concerned, it was processed only by the Ministry. Now, it has been decided whether it be Indian or foreign because Indian larger undertakings and dominant undertakings are also covered, so all these through DGTD to find out as to what was their production and whether they have taken effective steps for production...

SHRI JYOTIRMOY BOSU: Did the DGTD come and sanction Maruti?

SHR D. K. BOROOAH: Then, it goes to the Director of Health Services and the Licensing Committee.

MR. CHAIRMAN: In other words. it conforms to the procedure and the criteria.

SHRI D. K. BOROOAH: Yes, Sir, it conforms to a certain procedure and criteria. If it is a question of profit and loss, then we can discuss it on some other occasion. To-day, the question is ... (Interruptions) I have been in Parliament for some time now and I know the rules. I had alse been Speaker of a House, so I know the parliamentary procedure.... (Interruptions).

MR. CHAIRMAN: He is only pointing out that he will reply to questions connected with COB licence. Questions of profits are incidental only.

SHRI JYOTIRMOY BOSU: He can help the country by exposing these things.

SHRI VASANT SATHE (Akola): Mr. Jyotirmoy Bosu can afford to be irrelevant whereas the Minister cannot.

SHR D. K. BOROOAH: A charge was made that COB licences were granted only to foreign firms and not to Indian firms. That is not a fact.

12 foreign firms were issued COB licences and 4 Indian firms were also issued COB licences.

SHRI K. S. CHAVDA: A scandal is going on in COB licences. Is the Minister prepared to refer all COB licences to the Cabinet Secretariat?

SHRI JYOTIRMOY BOSU: Why Cabinet Secretariat?....(Interruptions)

MR. CHAIRMAN: If I find that the hon. Members are not interested in the reply of the Minister, then I will be forced to adjourn the House. You have to listen to the Minister.

DR KAILAS (Bombay South): They are not interested in the reply. It is all a political game.

MR. CHAIRMAN: I would request you to co-operate with me, Mr. Bosu. He is replying. You may agree or may not, but you should listen to him.

SHRI JYOTIRMOY BOSU: Point of order. All the three of us have raised that the matter should be given to a Parliamentary Committee for a thorough probe and one hon. Member said that it may be referred to the Public Accounts Committee which is a committee of the House. If the hon. Minister would make observations on that, we shall be extremely grateful.

SHRI D. K. BOROOAH: I will come to that.

MR. CHAIRMAN: There is no point of order. (Interruptions).

SHRI D. K. BOROOAH: It is good to lister also.

Sir, the charge was that all the COB licences which were given, were given to foreign companies. I beg to state that 12 companies were foreign companies and 4 companies were Indian companies. Mr. Bosu said about Sandoz. He said that Sandoz is full of sons and sons-in-laws of

the people in high places and so on. I came across the Managing Director, he is la Banerjee; another chap in Dr. Bhattacharyya; another is Dr. Deb. I did not ask whose sons they were....

SHRI JYOTIRMOY BOSU: Next time you ask.

SHRI D. K. BOROOAH: Next time I will ask.

DR. KAILAS: They were not relations of Mr. Borooah.

SHRI JYOTIRMOY BOSU: What about Bhoothalingams and Rangana-thans and Pillais?

SHRI D. K. BOROOAH: There are Pillais and Bosus....

SHRI JYOTIRMOY BOSU: No Bosu.

SHRI D. K. BOROOAH: Pillais, Bhattacharyyas, Bosus and others (Interruptions).

MR. CHAIRMAN: Order please; let the Minister finish. He can take care of himself.

SHRI D. K. BOROOAH: I can take care of myself. What we have done now is this.. (Interruptions).

MR. CHAIRMAN: Order please, no dialogue across please.

SHRI D. K. BOROOAH: We have now discussed this matter and we have come to the conclusions that even in the issue of COB licences certain conditions should be imposed. We have added two conditions in respect of the foreign companies. One of the conditions is this:

"Suitable Dilution of foreign equity e.g. to 60 per cent from 100 per cent"

That is, wherever they are 100 per cent, they may come to, say, 60 per

[Shri D. K. Borooah]

cent. This is one condition, The second condition is this:

"The party should earn sufficient foreign exchange to meet the cost of imported raw material."

These are the two conditions.

SHRI JYOTIRMOY BOSU: At what price? How much foreign invoicing? Who verifles the price?

SHRI D. K. BOROOAH: In addition to this we propose to add another clause. We propose that a particular percentage,-in a certain case it is being suggested that 60 per cent-of production, should be exported.

SHRI JYOTIRMOY BOSU: At what price?

SHRI D. K. BOROOAH: There are very few COB Licences left. Because, under the new dispensation which came up on 18th February 1973, the new policy in respect of drug industry . .

SHRI JYOTIRMOY BOSU: Your party has been purchased by these drug manufacturing firms. That is why you cannot plug the loopholes. Your party has taken millions of rupees. That is why you allow them.

MR. CHAIRMAN: Mr. Bosu...

SHRI JYOTIRMOY BOSU: Your party is on the payroll of foreign manufacturers.

MR. CHAIRMAN: Mr. Bosu, while you are entitled to make whatever allegations you want to make,....

SHRI JYOTIRMOY BOSU: I am not talking about Mr. K. K. Shah; I am not talking about the money ..

MR CHAIRMAN; If you want to listen to the reply, please listen. Otherwise I will adjourn the House. (Interruptions). Mr. Boroosh oan very well take care of himself.

SHRI JYOTIRMOY BOSU: Mr. Boroosh say something substantial. Mr. Borocch is a very good stage-manager, we know. But here I say: Please don't practice that art: here we are simple people, innocent people, representing the people of India. You may kindly give us straightforward reply whether you are willing to constitute a thorough probe. That is all that we want. If you have any skeleton in the cupboard, you must admit it.

MR. CHAIRMAN: Let the hon. Minister come to the answers directly.

SHRI D. K. BOROOAH: I shall reply to the question raised by Shri K. S. Chavda...

SHRI JYOTIRMOY BOSU: On a point of order I should not like to presume for a moment that this august House consists of any persons who are on the pay-rolls of foreign medicinewallahs....

DR. KAILAS: These things should not go on record. I want your decision on this. (Interruptions).

MR. CHAIRMAN: Let the hon. Minister kindly complete his answer.

SHRI D. K. BOROOAH: I have talked about regularisation. In fact, COB is nothing but regularisation of what was done in 1966.

We BOSU: SHRI JYOTIRMOY want a probe.

SHRI D. K. BOROOAH: As for the guidelines, these are the guidelines, and in accordance with the guidelines it has been done and there s a machinery which does it.

SHRI JYOTIRMOY BOSU: We want a perliamentary probe. If he does not have any sheletons to hide in the cupboard, let him agree to this.

SHRI K. S. CHAVDA; We want a probe.

SHRI D. K. BOROOAH: I am here to tell the truth and not to please Shri K. S. Chavda.

SHRI JYOTIRMOY BOSU: Not even me?

SHRI D. K. BOROOAH: I am not convinced by the eloquence of Shri Jyotirmoy Bosu nor by his histrionic talents that a probe is necessary.

SHRI JYOTIRMOY BOSU: The silver nali will never make him satisfied....(Interruptions).

SHRI D. K. BOROOAH: But certainly, I shall bear in mind what the hon. Member has said, and certainly I shall see that the rules are observed, and if the rules have not been observed. But I am not been observed. But I am not convinced by whatever they have said, that a probe is necessary, and, therefore, I cannot accept the demand for a probe.

18.26 hrs.

The Lok Sabha then adjourned ## Eleven of the Clock on Thursday, July 26, 1973/Sravana 4, 1205 (Saks).